

duty liability together with an explanatory memorandum.

(ii) G.S.H. 252(E) published in Gazette of India dated the 19th April, 1979 regarding set off of duty paid on parts and accessories of motor vehicles and tractors (except certain specified parts) when used in the manufacture of any other dutiable excisable goods.

(iii) G.S.R. 253(E) published in Gazette of India dated the 19th April, 1979 regarding exemption of parts and accessories of motor vehicles and tractors (except certain specified parts) from duty of excise leviable thereon when intended for use in further manufacture of excisable goods either in the factory in which they are manufactured or in any other factory.

(iv) G.S.R. 254(E) published in Gazette of India dated the 19th April, 1979 regarding extension of the provisions of Rule 56A of the Central Excise Rules, to fifteen specified parts of motor vehicles and tractors.

(v) G.S.R. 255(E) published in Gazette of India dated the 19th April, 1979 regarding recession of Central Excise, Notification Nos. 109/79, 110/79 and 111/79 dated the 13th March, 1979.

(2) An explanatory memorandum (Hindi and English versions) in regard to Notifications mentioned at (ii) to (v) above [Placed in Library. See LT-4362/79].

12.28 hrs.

**PUBLIC ACCOUNTS COMMITTEE**

HUNDRED AND TWENTY-NINTH AND HUNDRED AND FORTY-FOURTH REPORTS

**SHRI ASOKE KRISHNA DUTT** (Dum-Dum): I beg to present the following Reports of the Public Accounts Committee:—

(1) Hundred and Twenty-ninth Report on paragraphs 24 and 2 of the Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) on Purchase of Bitumen—Strengthening and lengthening of Mohanbari Runway and Cash Assistance for Export of Transmission Line Towers.

(2) Hundred and forty-fourth Report on Action taken by Government on the recommendations contained in the Seventy-second Report on Import of Rapeseed and Rapeseed Oil from Canada.

12.29 hrs.

**ESTIMATES COMMITTEE**

THIRTY-SIXTH AND THIRTY-FIRST REPORTS AND MINUTES

**SHRI SATYENDRA NARAYAN SINHA** (Aurangabad): I beg to present the following Reports and Minutes of the Estimates Committee:—

(1) Thirty-sixth Report on the Ministry of Works and Housing—Delhi Development Authority—Demolitions in Unauthorised Colonies.

(2) Minutes of the sittings of the Committee relating to the above Report.

(3) Thirty-first Report on Action taken by Government on the recommendations contained in the Thirteenth Report of the Committee on the Ministry of Industry—Handloom Industry.

12.30 hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

FORTY-NINTH, FORTY-FIRST, FORTY-SIXTH AND FORTY-SEVENTH—REPORTS AND MINUTES

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): I beg to present the

following Reports and Minutes of the Committee on Public Undertakings:

(1) Forty-ninth Report on Central Fisheries Corporation Limited.

(2) Minutes of the sittings of the Committee relating to Report mentioned above.

(3) Forty-first Report on Action taken by Government on the recommendations contained in the Twelfth Report of the Committee on Jute Corporation of India Limited—Back to Back Arrangement for the sale of Jute to Jute Mills.

(4) Forty-sixth Report on Action Taken by Government on the recommendations contained in the Thirteenth Report of the Committee on Jute Corporation of India Limited—Procurement and Marketing of Jute by Jute Corporation of India.

(5) Forty-seventh Report on Action taken by Government on the recommendations contained in the Fourteenth Report of the Committee on Jute Corporation of India Limited—Organisational matters.

12.31 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TWENTY-EIGHT, THIRTY-SECOND, THIRTY-THIRD AND THIRTY-SIXTH REPORTS ..

SHRI RAM DHAN (Lalganj): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

(1) Twenty-eighth Report on Action Taken by Government on the recommendations contained in the Twentieth Report on the Ministry of Information and Broadcasting—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Films Division.

(2) Thirty-second Report on Action Taken by Government on the recommendations contained in the Twenty-second Report on the Ministry of Agriculture and Irrigation (Department of Food)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Food Corporation of India.

(3) Thirty-third Report of the Committee on the Ministry of Finance, Department of Economic Affairs, (Banking Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Central Bank of India.

(4) Thirty-sixth Report on Action taken by Government on the recommendations contained in the Eighth Report on the Ministry of Labour (Directorate General of Employment and Training)—(i) Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Directorate General of Employment and Training; and (ii) Employment and Training of Scheduled Castes and Scheduled Tribes through the Agency of the Directorate General of Employment and Training.

SHRI VAYALAR RAVI: We should have a discussion on the reports.

12.33 hrs.

PETITION RE: FREEDOM OF RELIGION BILL, 1978.

SHRI P. A. SANGMA (Tura): I beg to present a petition signed by Rt. Rev. Patrick D'Souza, Secretary General, Catholic Bishops' Conference of India and others regarding the Freedom of Religion Bill, 1978.